

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402

IA/114/ND/2022 IN CP/166/241-242/2019

IN THE MATTER OF:

Padmanabh Singh	...	Applicant
Versus		
Sms Investment Corporation Pvt Ltd	...	Respondent

Under Section 241-242.

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sumant Batra, Adv. Nidhi Yadav, Adv. Joseph Pookkatt, Adv. Ramni Taneja, Adv. Nilesh Sharma, Adv. Aman Jha, Adv. Rishi Titu, Adv. Dhawesh Pahuja, Adv. Rohini

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **14.05.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)